

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 71 OF 2018 &
IA NOS. 85, 84 AND 738 OF 2018

Dated : 02nd July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

BSES Yamuna Power Limited

.... Appellant(s)

Vs.

Delhi Electricity Regulatory Commission

.... Respondent(s)

Counsel for the Appellant (s) : Mr. Buddy A.Ranganadhan
Ms. Malavika Prasad

Counsel for the Respondent(s) : Mr. Manok Kumar Sharma for
Mr. Pradeep Misra for R-1

ORDER
IA NO. 84 OF 2018

(for exemption from filing clear, typed and legible copies of annexures)

The learned counsel, Mr. Buddy A. Ranganadhan, appearing for the Appellant submitted that, the instant application has been filed by the Appellant, praying for exemption from filing clear, typed and legible copies of annexures. The reasoning stated in the application may kindly be accepted and prayer sought in the application may kindly be granted in the interest of justice and equity.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant and the reasons stated in the application, the same was accepted and exemption from filing clear, typed and legible copies of annexures is granted to the Appellant. IA No. 84 of 2018 is allowed at the risk of the learned counsel appearing for the Appellant. With these observations, the instant IA stands disposed of.

**APPEAL NO. 71 OF 2018 &
IA NOS. 85 & 738 OF 2018**

The learned counsel appearing for the Appellant submitted that, affidavit pertaining to issuance of public notice has been filed in the Registry today i.e. 02.07.2018.

The learned counsel, Mr. Manoj Kumar Sharma, appearing for the Respondent prays for one week time to file his reply to IA No. 738 of 2018 (for directions).

Submissions made by the learned counsel appearing for the Appellant and the Respondent, as stated supra, are placed on record.

The learned counsel appearing for the Respondent is permitted to file his reply to IA No. 738 of 2018 (for directions) by 09.07.2018, after duly serving copy on the other side.

List this matter on **19.07.2018**, as agreed by the learned counsel appearing for the Appellant and the Respondent.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

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